
(2020) 09 SEBI CK 0092

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 266, 272 Of 2020, Appeal (L) No. 267 Of 2020

Trishla Jain & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 01-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0092

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pradeep Sancheti, Mihir Mody, Shehaab Roshan, K Ashar

Judgement

1. The appellants are not present in the court room through video conference even though notices were sent. In the interest of justice, let fresh notices be sent by the Registry intimating them that the matter would be taken up on September 10, 2020 at 12.30 p.m.
2. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present appeal would heard through video conference or through physical hearing depending on the prevailing situation.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.